

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

I/8

**ORDER SHEET**

O. APPLICATION NO. 331 OF 01

Applicant(s)

Respondent(s)

Advocate for  
Applicant(s)

Advocate for  
Respondent(s)

Notes of the Registry	Orders of the Tribunal
<p>Recd 11/09/2003 R/Copy 11/09/2003</p>	<p><u>11.09.2003</u> Mr. B. Khan counsel for the applicant. Mr. S. S. Vyas counsel for respondent No. 1&amp;2. None present for respondent No. 3 &amp; 4. Mr. Khan says that after filing of this OA, the respondents have issued an order dated 10.03.2003 and the grievance of the applicant has been redressed. Since the grievance of the applicant has been redressed after filing of the OA, this OA has become infructuous and it is accordingly dismissed.</p> <p><i>Copy</i> (G. C. SRIVASTAVA) MEMBER (A)</p> <p><i>Oppn</i> (G. L. GUPTA) VICE CHAIRMAN</p> <p>Part II and III destroyed In my presence on 24.7.09 under the supervision of section officer 11 as per order dated 13.12.09</p> <p>Section officer (Record)</p>